

project could not be completed. This is an important bridge which minimizes traffic problem of twin capital city Naharlagun (Itanagar) by shortening the road length by about 14 kms. I had brought this matter to the notice of hon. Minister of Railways.

Keeping in view of the importance of the bridge and problems being faced by the people of twin capital city, Naharlagun (Itanagar), I urge upon the Government of India to consider this matter for release of necessary funds in the present Budget for its early completion. Thank you.

Demand to remove encroachment of land of the University of Hyderabad

SHRI ELAMARAM KAREEM (Kerala): Sir, I would like to draw the attention of the House towards the forceful encroachment of large acres of land of the University of Hyderabad, East Campus, by many private and public entities. University of Hyderabad was established by an Act of Parliament in 1974 on the lines of point number two of the 'Six-point Formula of 1973' after the historic movement led by the people of Telangana, and it was allotted 2300 acres of land for academic purpose. It is one of India's most reputed central universities and is also an 'institute of eminence'. The university's geographical location and particularly of this specific part of the campus, which is now being encroached, is very crucial and is known for its biodiversity. For the last several years, many private and public entities have been trying to occupy the university land through several ill-tactics. However, a large part of the university land is already given to many institutions. Students and other stakeholders of the university have been continuously resisting this illegal encroachment. I appeal to the Government to urgently intervene and end the illegal and forceful encroachment of one of our premier educational institution's land. Also, the existing land's mutation should be done in favour of the University.

Demand to ensure reservation in promotion for SCs and STs

श्री राम नाथ ठाकुर(बिहार): महोदय, माननीय सर्वोच्च न्यायालय का दिनांक 7 फरवरी, 2020 को सिविल अपील संख्या 1226/2020 मुकेश कुमार एवं अन्य बनाम उत्तराखण्ड राज्य एवं अन्य में प्रमोशन में रिजर्वेशन विषय पर फैसला आया है। यह विषय अत्यंत महत्वपूर्ण है।

महोदय, इस मामले में न तो भारत सरकार को कभी पक्षकार बनाया गया और न ही भारत सरकार का पक्ष जानने का प्रयास हुआ। उक्त मामला/एस.एस.पी., उत्तराखण्ड सरकार के द्वारा

दिनांक 05.09.2012 में लिए गए निर्णय के कारण उत्पन्न हुआ, जिससे उत्तराखण्ड में प्रमोशन में रिझर्वेशन लागू नहीं करने का निर्णय लिया था। हमारी सरकार अनुसूचित जाति, अनुसूचित जनजाति एवं पिछड़े वर्ग के कल्याण के लिए समर्पित और प्रतिबद्ध है।

महोदय, मैं आपके माध्यम से सरकार से यह अनुरोध करता हूं कि संदर्भित मामले के शीघ्र निपटान के लिए त्वरित आधार पर, उच्च स्तर पर विमर्श किया जाए, ताकि जो विसंगति उत्पन्न हुई है, उसका समाधन हो सके। इस विसंगति के कारण आरक्षित समुदाय के लोगों में क्षोभ है, जिस पर तुरंत ध्यान देने की आवश्यकता है।

MR. DEPUTY CHAIRMAN: The House stands adjourned till 9.00 a.m. on Friday, the 5th February, 2021.

*The House then adjourned at three minutes past two of the clock
till nine of the clock on Friday, the 5th February, 2021.*
